

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2019 (22.7.2019 to 26.7.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
23.7.2019 Tuesday At 10.30.A.M. Miscellaneous Petitions		153/MP/2019	RUVNL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under POC Charges for the ISTS lines operated and maintained by BBMB.(On admission).
	2.	155/MP/2019	UPCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs(On admission).
	3.	158/MP/2019	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges(On admission).
	4.	183/MP/2019	JITPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Power Procurement (APP) executed between Petitioner and Respondent No. 2 to 5. (On admission).
	5.	197/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential Solar and Wind energy zones in Western Region Phase I & II (REZ Phase I & II) and Transmission System for providing Immediate Connectivity to Dholera UMSP.
	6.	23/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, for grant of Regulatory approval for execution of the Transmission System for Solar Energy Zones in Rajasthan.
	7.	114/MP/2018	TPDDL	Petition seeking issuance of consequential directions to the Respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x 660 MW Mahatma Gadhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana
	8.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	9.	185/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

	10.	188/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.1.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	11.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	12.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	13.	211/MP/2018	APPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.01.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	14.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 against the impugned action of Respondent No. 1 NTPC by which it has illegally threatened to invoke the Performance Bank Guarantees (PBGs) of the 5 x 10 MW Solar Power Projects of the Petitioner
	15.	202/MP/2018	LAPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
	16.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act, 2003 and CERC Open Access Regulations, 2008 and CERC Inter-State Transmission Regulation, 2009, for Deviation Settlement Account.
	17.	62/MP/2019	NPC	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.
	18.	66/MP/2019	PSPCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.
	19.	115/MP/2019	GMRKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011
23.7.2019 Tuesday At 2.30.P.M. Public Hearing		Public Hearing		Draft Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019.

25.7.2019 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	195/MP/2019 alongwith I.A.65/2019	VSEPL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalization of Connectivity and LTA (Interlocutory application for interim reliefs) (On admission)
	2.	198/MP/2019 alongwith I.A.No.67/2019	TUL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulations 111&115 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3(7) & Part 7 of Indian Electricity Grid Code 2010 for harmonious interpretation and application of Regulations for meeting the ends of justice and for consequential orders on revision of schedule in case of Forced Outage attributable to Force Majeure for reasons beyond the control of the generating company (Interlocutory application for urgent hearing and interim reliefs) (On admission)
	3.	200/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Electricity Act,2003 alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region. (On admission)
	4.	128/MP/2019	OPDCL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009 challenging the legality of Bill Nos. OGPTLOPGC-01 dated 15.10.2018 and OPGTL-OPGC-02 dated 8.3.2019 raised by the Central Transmission Utility
	5.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019.
	6.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 1.4.2014 to 31.3.2019.
	7.	149/GT/2018	NEEPCO	Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2x 55 = 110 MW) for the period from COD to 31.3.2019;
	8.	276/GT/2018	JITPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang,District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19.
	9.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Power Station (2x800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 15.5.2019)to 31.3.2024.

By Order of the Commission

(T.D.Pant)
Dy.Chief (Legal)
24.7.2019

